

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-702(ND)/2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
20.07.2018.**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and  
Beverages Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**For the Petitioner: Mr. Vinod Chaurasia, PCA**

**For the Respondent: Mr. Vishnoo Mittal, Director**

**ORDER**

Mr. Vishnoo Mittal, Director of the Company has appeared in Court and has admitted his liability towards the principal amount due. He submits that on account of financial crisis, the company is unable to liquidate the same.

In view of the same, come up for orders.

*Sd/-*

**(Deepa Krishan)  
Member (T)**

*-Sd/-*

**(Ina Malhotra)  
Member (J)**